

(b) and (c). The various aspects of the matter are presently under examination by the Central Government.

Mechanised Match Sector

7433. SHRI S. A. DORAI SABASTIAN: Will the Minister of FINANCE be pleased to state:

(a) the reasons for not widening the term "mechanised sector" of safety-match industry in view of the fact that excluding dipping of splints and filling of boxes, all other processes of production are mechanised in the so-called non-mechanised middle-sector; and

(b) the steps being taken to ensure that the non-mechanised sector remains really non-mechanised sector and not merely on paper?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). The term "mechanised sector" or "non-mechanised sector" has not been used as such in the notification prescribing rates of excise duty for matches. The excise duty differential is based upon the power criterion. If no power is used in the process of dipping of splints in the composition for match heads and for filling of boxes with matches, the matches are deemed to have been produced without the aid of power and thus qualify for the lower rate of excise duty, irrespective of whether power is used in any other process of match making. The need for prohibiting use of power in any process, other than dipping and box-filling, for the purposes of duty concession has not arisen so far.

Recommendations of Pay Anomalies Committee of Assam

7434. SHRI AJOY BISWAS: Will the Minister of FINANCE be pleased to state:

(a) whether the Assam Government have set up any Pay Anomalies Com-

mittee for the removal of anomalies in pay scales arising out of the recommendations of Pay Commission 1973;

(b) whether Government have fully removed the anomalies in pay scales as per recommendations of the Pay Anomalies Committee; and

(c) if not, what steps Government propose to implement the recommendations of Pay Anomalies Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) A committee was set up by the Government of Assam on the 1st June, 1978 to examine representations from Service Associations about anomalies in pay-scales prescribed by the State Government on the basis of the recommendations of the 1973 Pay Commission.

(b) and (c). Some of the recommendations of the Committee have been implemented by the Government of Assam. The remaining recommendations are under examination by the State Government and a decision is expected shortly.

Pay Commission for State Government Employees of Assam

7435. SHRI AJOY BISWAS: Will the Minister of FINANCE be pleased to state:

(a) whether the Assam Government have set up a Pay Commission for State Government Employees;

(b) if so, what are the terms of reference of the Pay Commission;

(c) whether the Assam State Government Employees Federation has raised objections as regards the terms of reference of Pay Commission; and

(d) if so, what objections they have raised and the reaction of Government thereto?

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
MAGANBHAI BAROT): (a) Yes, Sir.

(b) The terms of reference of the
Pay Commission are as follows:

1. To examine the principles which
should govern the structure and
emoluments and conditions of service
of the State Government employees,

2. To examine and recommend
changes in the structure and emolu-
ments and conditions of service of
different classes of State Govern-
ment employees which are desirable
and feasible, keeping in view the
historical background, the economic
conditions in the country and the
State the implications and require-
ments of development planning,
additional resources for investment
against the expending requirement
of employment in the State, finan-
cial position of the State and all
other relevant factors,

3. to suggest reorganisation of the
existing services with a view to
rationalisation of workload and effi-
ciency,

4. to examine the existing ameni-
ties and facilities etc., given to the
State Government employees such as
death-cum-retirement benefits, special
pay, compensatory allowance, medi-
cal benefits, T.A. daily allowance,
etc. and to make such recommenda-
tions as are considered desirable
and feasible.

5. to examine and suggest the
principles to be followed in granting
relief due to increase in consumer
price index to the State Govern-
ment pensioners and

6. to examine such other connec-
ted and incidental questions as may
be referred to the Commission by the
Government.

(c) and (d). The Federation has not
raised any objection to the terms of
reference of the Pay Commission.

However, they have demanded that the
terms of reference should include the
need-based minimum wage formula as
per XV International Labour Confe-
rence as the basic principle for deter-
mination of pay structures and inclu-
sion of a representative of the Fede-
ration in the Pay Commission. The
Federation has also demanded settle-
ment of the Price Index Dispute as
well as removal of pay scale anomal-
ies arising out of 1973 Pay Commission
Report before consideration of the
terms of reference by the Present Pay
Commission. The State Government
has replied to the Federation that
the terms of reference of the Pay
Commission are wide enough to consi-
der the demand for any minimum
wage formula and that it is not
necessary to include this as a sepa-
rate terms of reference. Regarding
inclusion of a representative in the
Pay Commission, the State Govern-
ment does not consider this necessary,
as the Service Associations will have
ample scope for submission of their
view points before the Pay Commis-
sion. The State Government also
considers that the terms of reference
are wide enough to cover the issue of
revised Price Index also. The Ano-
malies Committee's Report is being
processed separately and the State
Government has already announced
its decision on some recommendations
of the Anomalies Committee. The
decisions on the remaining recommen-
dations are likely to be taken shortly.
The Pay Commission will no doubt
take into consideration the Govern-
ment decisions on the recommenda-
tions of the Anomalies Committee.

Dearness Allowance to Assam State Government Employees

7436. SHRI AJOY BISWAS: Will
the Minister of FINANCE be pleased
to state:

(a) whether the State Government
of Assam employees are getting the
Dearness Allowances at par with the
Central Government employees;